

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-07-2024 AT 10:30 AM**

CP No: 19/241/HDB/2024
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

M/s. Learning Integration For Education Pvt Ltd ,
Rep by Mr. Amarnath R Chayanam, C E O.

...Petitioner

AND

M/s. Vivishaa Solution Private Limited & 04 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Vijayendranath, for petitioner present physically.

Learned Counsel Smt Sandhya Rani, for Respondent No.2 present through Video Conference.

Learned Counsel Mr GS Rama Rao, for Respondent Nos 1,3 and 5 present through Video Conference.

Learned Counsel Mr Raghunath, for Respondent No 4 present through Video Conference.

Despite availing sufficient time counter not filed by the respondent no.1,3,4 and 5. However, time extended for counters of Respondent Nos 1,3,4 and 5 as a last chance, on condition that if counter is not filed by next hearing date, opportunity stands forfeited.

Learned counsel for the respondent no.2 e-filed the counter on 11.07.2024 and physical filing will be done during the course of the day. Rejoinder if any to the counter of Respondent No.2 will be filed within two weeks. Matter adjourned to 01.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)